

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 323**  
**CP-34(ND)/2023**

**IN THE MATTER OF:**

Mr. Arun Kapoor & Anr.

.... Petitioner/Applicant

Vs.

Flow Seal Devices (India) Pvt. Ltd.

.... Respondent

**Order under Section 241& 242**

**Order delivered on 15.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Amit Kumar, Adv.

**ORDER**

Ld. Counsel appears for the Petitioner. Ld. Proxy Counsel appearing for the Respondent seeks an adjournment on the ground that the main Counsel is not available.

The matter adjourned **to 27.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**